

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2200**

**TO BE ANSWERED ON THE 20TH DECEMBER, 2022/AGRAHAYANA 29, 1944
(SAKA)**

REGISTRATION OF FCRA

2200. SHRI SANGANNA AMARAPPA:

SHRI D.M. KATHIR ANAND:

DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:

SHRI SHA.BRA.DR.JAI SIDDESHWAR SHIVACHARYA MAHASWAMIJI:

SHRI PRATHAP SIMHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an inordinate delay in the process of registration of FCRA under NGOs particularly from Karnataka, Maharashtra and Tamil Nadu;

(b) if so, the details thereof and the maximum time limit by which the registration process is completed;

(c) the list of NGOs granted FCRA registration after the passage of FCRA Bill and those which are pending for registration as on date particularly in Karnataka, Maharashtra and Tamil Nadu, particularly the NGOs from Chennai;

(d) the effective measures taken by the Government to expedite the process of FCRA registration of various NGOs from Karnataka, Maharashtra and Tamil Nadu; and

(e) the details of the NGOs in Tamil Nadu whose FCRA registration were cancelled during the last six years and the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a), (b) & (d): The processing of applications for FCRA registration involves scrutiny of documents and field inquiry report to ascertain compliance with eligibility criteria and conditions of registration under the Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) and Rules made thereunder.

The work of registration is progressing with normal pace.

(c): The details of Associations granted FCRA registration certificate are already available on the FCRA web Portal of the Ministry of Home Affairs i.e. <https://fcraonline.nic.in>. As on 12th December, 2022 the number of applications pending for registration under FCRA, 2010 for associations from the States of Karnataka, Maharashtra and Tamil Nadu (including Chennai) is 393, 594 and 432 respectively.

(e): Registration certificates of 756 associations in Tamil Nadu have been cancelled during the last six years i.e. 2016 to 2021. FCRA registration certificates of these associations have been cancelled under section 14 of the FCRA, 2010 due to violation of provisions of the FCRA, 2010 and Rules made thereunder.
